

## **COURT-I**

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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No. 24/2016

**CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>st</sup> March, 2017, 10.30 A.M

Name of the Company		Ajit Ranjan Roy & Ors. -Versus- Arya Estate Management Pvt. Ltd. & Ors		
Under Section		<b>241/242</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
	1. Mr. D. N. Sharma, Advocate 2. Ms. Swapna Choudhury, Advocate 3. S. M. Gupta, FCS		Respondents nos. 1, 2, 8 & 12	Sept 11/3/17

01-03-2017 – CP No. 24/2016 – Ajit Ranjan roy & Ors Vs. Arya Estate Managedment Pvt. Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of all the petitioners as well as on behalf of respondent No. 1,2,m 3, 4, 6, 7, 8 and 12 are present.

The respondents have already filed the reply and accordingly, the petitioners were given two weeks' time to file the rejoinder on and from 21-05-2016.

The petitioners have failed to file their rejoinder within time. Hence, they are praying to allow them to file rejoinder which they have already prepared.

Heard. The prayer is allowed and the petitioners are allowed to file the rejoinder.

On hearing the Ld. Lawyer of the petitioners on interim relief, an order was passed on 25-01-2017 to maintain status quo in dealing and/or disposing of and/or encumbering and/or alienating or transferring the assets/properties of the Company in any manner whatsoever and also to maintain status quo with regard to shareholding pattern of the Company, till today.

From the perusal of the record, it is found that the petitioner has no urgency to pursue the matter as the petitioner has not filed the rejoinder in time.

Hence, the status quo order passed earlier on 25-01-2017 is vacated.

Fix the matter on 31-03-2017.



MANORAMA KUMARI  
MEMBER(J)